

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

O.A No. 86/2022

IN THE MATTER OF:

Pundalik Kushali Velip & Anr.

... Applicants

Versus

The Deputy Conservator of Forests & Ors.

... Respondents

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Filed by:



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New Delhi-110014
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Date: 12.07.2023
Place: New Delhi



Office of the Dy. Town Planner
Town & Country Planning Department
Quepem-Sanguem-Dharbandora Taluka Office
Government of Goa
2nd floor, Government Building, Quepem 403705 Goa

Ref No.: TPQ/Compl/1065/01/No.86/2023/256 Dated: 05/01/2023

To
The Police Inspector,
 Quepem Police Station,
 Quepem-Goa

Sub:-Illegal cutting of sloppy land at Sy.no. 23/1 & 29/1

Sir,

This is to inform you that this office received complaint dtd. 13/10/2022 from Mr.Pundalik Khushali Velip informing about illegal cutting of sloppy land has been carried out in the above referred property.

Accordingly the site was inspected on 7/11/2022 and subsequently on 21/12/2022 by the officials of this office and it was noticed that the cutting of sloppy land has been carried out without obtaining the permission under Section 17-A of TCP Act from this Department.

In the said matter, a complaint was also received from Mrs Shakuntala S. Gaonkar and others about the illegalities carried out in the above referred properties. In response to the same, the TCP Department vide letter no. TPQ/Complaint/58/Q-Balli/28/47, 28/49, 30/23/2022/2207 dtd. 7/11/2022 informed the Village Panchayat of Adnem to initiate action in the said matter.

A Show Cause Notice was issued to Biotech India Ltd. and asked as to why the action under Section 17-A of TCP Act should not be taken against them in view of the violation carried out at the site and it was directed to show cause why direction should not be issued to you to restore the land to its original condition.

Contd/-

However, no response to the said Show Cause Notice has been received till date. As such the reverification of the site was carried out on 5th June 2023 and it was noted that a cutting of sloppy land in the above referred property has been carried out for a stretch of approx.35.00 mts having height of varying from 1.00mts to 2.00mts. the applicant was asked to restore the land to its original condition however, even after giving opportunity the applicant did not respond in the said matter.

In view of above, it is hereby required to take note of the above facts and initiate action in the said matter as there is a violation of Section 17-A of TCP Act. Also it is requested to keep vigil on site so as to make assure that no further cutting of sloppy land or any development is carried out on site.

Yours faithfully,

WDS

(Puja Dessai)
D'man Gr.II

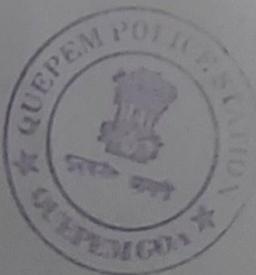
oll

Copy to:-

The Sarpanch/Secretary,
Village Panchayat of Adnem,
Quepem Goa.

Tn/-

[Signature]
LP(8332)
6/6/23



SERVICE IN O.A No.86/2022: Pundalik Kushali Velip & Anr. v/s The Deputy Conservator of Forests & Ors

1 message

Harshita Sharma <harshitasharma@chambersofrg.com>

12 July 2023 at 19:45

To: fawiamesquitalegal@gmail.com

Cc: Ruchira Gupta <ruchiragupta2010@gmail.com>, Ruchira Gupta <ruchira@chambersofrg.com>, Deep Narayan Sarkar <deepnarayansarkar@chambersofrg.com>

Dear Ma'am

Please find attached the Additional Document (letter) to be filed in the captioned matter, on behalf of Respondent no. 3 in the above captioned matter.

Kindly treat this as an advance service and acknowledge receipt of the same.

This is for your record and information.

Regards
Adv. Harshita

 **ADDL. DOCUMENT ON BEHALF OF R3.pdf**
606K